



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Feb/202526/11

DATED: 03/03/2026

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Feb/202526/11 dated 03/03/2026 of Norms Committee - VII for the year 2025-26 was held on 03/03/2026 under the Chairmanship of Abhinav Gupta, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SANJEEV SHRIVASTAVA, Joint DGFT	DGFT(HQ)
2	Shashi Bhushan, FTDO	DGFT(HQ)
3	Dinesh Narain Mathur, Technical Consultant	DGFT
4	Nand Lal, Technical Consultant	DGFT
5	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Feb/202526/11
Case Status	Case Deferred
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM REVIW00002913AM25
RA File Number	062404000072 AM19
Licence No and Date	0610039131/05/03/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that during the personal hearing held on 20.06.2025, the applicant has stated that his application is based on combination of the following SION: H-213 Polyester Metallized Film (From Polyester Resin) H-209 Polyester Film (From Basic Stage of PTA and MEG) General note of Chemical and Allied products for such cases is reproduced below: <i>“In case where the input(s) required for the manufacture of the resultant export product have norms from further basic stages(s) for manufacture of one or more of such inputs, the licence can be issued by using these norms (excluding packing material, if any) in place of such inputs, for manufacture of the resultant export product.”</i> In view of the above, the Committee decided to refer the case to the concerned Regional Authority (RA), as the RA may take decision in the matter at their own end.	

Case No.	2 / NC/7/MEET/Feb/202526/11
Case Status	Case Deferred
Party Name	PACT CLOSURE SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM REVIW00003009AM25
RA File Number	072404000098 AM20
Licence No and Date	0710115234/31/07/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/202526/11 dated 03.03.2026: Applicant have stated that they want to revise the export item 1. Please provide copy of amended license. 2. Please provide the following information asked for during the personal hearing in meeting dated 16.05.2025: (i) Provide the net weight of export product. (ii) Provide the % wastage claimed on both the import items on weight basis with justification. (iii) Complete manufacturing process indicating wastage at each step.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	3 / NC/7/MEET/Feb/202526/11
Case Status	Case Deferred
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM REVIW00005496AM25
RA File Number	062404000027 AM20
Licence No and Date	0610039261/07/08/2019

Norms Committee Decision:

The committee considered the case as per agenda and noted that during the personal hearing held on 20.06.2025, the applicant has stated that his application is based on combination of the following SION:

H-213 Polyester Metallized Film (From Polyester Resin)

H-209 Polyester Film (From Basic Stage of PTA and MEG) General note of Chemical and Allied products for such cases is reproduced below:

“In case where the input(s) required for the manufacture of the resultant export product have norms from further basic stages(s) for manufacture of one or more of such inputs, the licence can be issued by using these norms (excluding packing material, if any) in place of such inputs, for manufacture of the resultant export product.”

In view of the above, the Committee decided to refer the case to the concerned Regional Authority (RA), as the RA may take decision in the matter at their own end.

Case No.	4 / NC/7/MEET/Feb/202526/11
Case Status	Case Approved
Party Name	LORVEN FLEX & SACK INDIA PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM REVIW00004356AM25
RA File Number	092404000573 AM20
Licence No and Date	0910068539/02/03/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export item and total export quantity	Unit Quantity	Import Item	Quantity
Printed Flexible Packaging Material adhesive laminated of multilayers of relevant substrate[(without hotmelt in the form of Rolls) (The firm has to account for 13012.87Kgs. of LLDPE &	1 KG	ETHYLENE ALPHA OLEFIN COPOLYMERS	NET TO NET BASIS WITH ACCOUNTABILITY IN EXPORT

14282.42Kgs. of LDPE in the export product duly reflected on the S.Bills)] QTY: 100000.0 KG			
		LLDPE	NET TO NET BASIS WITH ACCOUNTABILITY IN EXPORT
		LDPE	NET TO NET BASIS WITH ACCOUNTABILITY IN EXPORT

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	5 / NC/7/MEET/Feb/202526/11
Case Status	Case Deferred
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM REVIW00005494AM25
RA File Number	062404000094 AM20
Licence No and Date	0610039473/13/04/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that during the personal hearing held on 20.06.2025, the applicant has stated that his application is based on combination of the following SION: H-213 Polyester Metallized Film (From Polyester Resin) H-209 Polyester Film (From Basic Stage of PTA and MEG) General note of Chemical and Allied products for such cases is reproduced below: <i>“In case where the input(s) required for the manufacture of the resultant export product have norms from further basic stages(s) for manufacture of one or more of such inputs, the licence can be issued by using these norms (excluding packing material, if any) in place of such inputs, for manufacture of the resultant export product.”</i> In view of the above, the Committee decided to refer the case to the concerned Regional Authority (RA), as the RA may take decision in the matter at their own end.	

Case No.	6 / NC/7/MEET/Feb/202526/11
Case Status	Case Approved
Party Name	LORVEN FLEX & SACK INDIA PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026

HQ File Number	HQRNORM REVIW00004389AM25		
RA File Number	092404000009 AM21		
Licence No and Date	0910068610/16/04/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export item and total export quantity	Unit Quantity	Import Item	Quantity
Printed Flexible Packaging Material adhesive laminated of multilayers of relevant substrate[(without hotmelt in the form of Rolls) QTY: 500000.0 KG	1 KG	ETHYLENE ALPHA OLEFIN COPOLYMERS	NET TO NET BASIS WITH ACCOUNTABLITY IN EXPORT
		LLDPE	NET TO NET BASIS WITH ACCOUNTABLITY IN EXPORT
		LDPE	NET TO NET BASIS WITH ACCOUNTABLITY IN EXPORT
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	7 / NC/7/MEET/Feb/202526/11
Case Status	Case Deferred
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM REVIW00002911AM25
RA File Number	018705000784 AM21
Licence No and Date	0610039548/17/07/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that during the personal hearing held on 20.06.2025, the applicant has stated that his application is based on combination of the following SION:	
H-213 Polyester Metallized Film (From Polyester Resin)	
H-209 Polyester Film (From Basic Stage of PTA and MEG) General note of Chemical and Allied products for such cases is reproduced below:	
<i>“In case where the input(s) required for the manufacture of the resultant export product have norms from further basic stages(s) for manufacture of one or more of such inputs, the licence can be issued by using these norms (excluding packing material, if any) in place of such inputs, for manufacture of the resultant export product.”</i>	
In view of the above, the Committee decided to refer the case to the concerned Regional Authority (RA), as the RA may take decision in the matter at their own end.	

Case No.	8 / NC/7/MEET/Feb/202526/11
Case Status	Case Rejected
Party Name	PARIKH FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM REVIW00005206AM25
RA File Number	082404000150 AM21
Licence No and Date	0810148446/31/08/2020
Norms Committee Decision: The Committee examined the case in accordance with the agenda and noted that the norms had been approved earlier vide Meeting No. NC/7/MEET/Feb/202526/11 dated 03.03.2026. The firm subsequently submitted a review application seeking enhancement of the approved norms. After due consideration, the Committee found no justifiable grounds for enhancement. Accordingly, the Committee decided to reject the review request and to maintain status quo.	

Case No.	9 / NC/7/MEET/Feb/202526/11
Case Status	Case Deferred
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM REVIW00002912AM25
RA File Number	018705000902 AM21
Licence No and Date	0610039656/22/10/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that during the personal hearing held on 20.06.2025, the applicant has stated that his application is based on combination of the following SION: H-213 Polyester Metallized Film (From Polyester Resin) H-209 Polyester Film (From Basic Stage of PTA and MEG) General note of Chemical and Allied products for such cases is reproduced below: <i>"In case where the input(s) required for the manufacture of the resultant export product have norms from further basic stages(s) for manufacture of one or more of such inputs, the licence can be issued by using these norms (excluding packing material, if any) in place of such inputs, for manufacture of the resultant export product."</i>	

Case No.	10 / NC/7/MEET/Feb/202526/11
Case Status	Case Deferred
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM REVIW00000193AM25
RA File Number	06AA04001435 AM22
Licence No and Date	0611000432/31/05/2021
Norms Committee Decision:	

The committee considered the case as per agenda and noted that during the personal hearing held on 20.06.2025, the applicant has stated that his application is based on combination of the following SION:

H-213 Polyester Metallized Film (From Polyester Resin)

H-209 Polyester Film (From Basic Stage of PTA and MEG) General note of Chemical and Allied products for such cases is reproduced below:

"In case where the input(s) required for the manufacture of the resultant export product have norms from further basic stages(s) for manufacture of one or more of such inputs, the licence can be issued by using these norms (excluding packing material, if any) in place of such inputs, for manufacture of the resultant export product."

Case No.	11 / NC/7/MEET/Feb/202526/11
Case Status	Case Approved
Party Name	FLOORATEX POLYMERS
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM REVIW00004005AM26
RA File Number	10AA04005760 AM22
Licence No and Date	1011000431/14/07/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export item and total export quantity	Unit Quantity	Import Item	Quantity
Rubber Floor Covering - Mats QTY: 4500.0 MT	1 MT	Crumb Rubber Powder(Scrap of Rubber) * * Subject to compliance of statutory requirements	0.64 MT

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	12 / NC/7/MEET/Feb/202526/11
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026

and Date	
HQ File Number	HQRNORM REVIW00004201AM26
RA File Number	03AX04000580 AM22
Licence No and Date	0311010586/17/01/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

S.No.	Export item and total export quantity	Unit Quantity	S.No.	Name of Import Item	Quantity
1.	Passenger Car Radial (PCR), Utility Vehicle Radial Tyres (UVR) QTY: 10,000.0 MT	100 MT	1	Natural Rubber	20.893 MT
			2	Bromobutyl Rubber	2.956 MT
			3	Nylon Tyre Cord Fabric (Dipped)	1.014 MT
			4	Polyester Tyre Chord	3.609 MT
			5	Carbon Black	23.833 MT
			6	Synthetic Resin (Bonding agent such as Tackiflzing Resin/, Resorcinol-Formaldehyde Resin etc.)	0.904 MT
			7	Micro Crystalline Wax	0.320 MT
			8	Rubber Chemicals, Retarders	0.105 MT
			9	structural	0.338 MT
			10	Misc Chemicals	1.195 MT
			11	Adhesive Agent	0.036 MT
			12	Zincolet	0.116 MT
			13	Hydrocarbon Tackifier	0.287 MT

	14	Resorcinol-formaldehyde resin	0.050 MT
	15	Monobond 680 c	0.042 MT
	16	Steel tyre chord	7.200 MT
	17	Synthetic Rubber SBR 1502	8.488 MT
	18	Synthetic Rubber PBR.	6.400 MT
	19	Synthetic Rubber SBR 1723	3.163 MT
	20	Isoprene Rubber	0.705 MT
	21	Reclaim rubber	0.597 MT
	22	Bead Wire	3.689 MT
	23	Insoluble Sulphur	0.868 MT
	24	Stearic Acid	0.592 MT
	25	Silicon Dioxide.	3.173 MT
	26	Synthetic Rubber SSBR	3.966 MT
	27	Sulphur Silane	0.151 MT
	28	Wax Blend	0.099 MT
	29	Hydrocarbon Resin	0.362 MT
	30	butyl rubber	0.972 MT
	31	Liquid Isoprene	0.042 MT
	32	Rubber Chemicals, Antioxidants	1.069 MT
	33	Rubber Chemicals, Accelerators.	0.682 MT

	34	Rubber Process Oil	2.896 MT
	35	Zinc Oxide	1.834 MT

Note: 1. There should be a value cap on rubber chemicals (Antioxidant, Accelerators & Retarders) and misc. chemicals as per general note 8 of the Handbook of Procedure, Vol. II

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	13 / NC/7/MEET/Feb/202526/11
Case Status	Case Approved
Party Name	CENTURY INDUSTRIAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM REVIW00003459AM26
RA File Number	02AX04000158 AM22
Licence No and Date	0211001995/21/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

S.No.	Export item and total export quantity	Unit Quantity	S.No.	Name of Import Item	Quantity
1	Rubber Conveyor Belt - Fire Retardant (Rubber Conveyor Belt - Fire Retardant) QTY: 260,000.0 KG	100 KG	1	Synthetic Fabric for Textile Conveyor Belts	24.7374 KG
			2	Chloroprene Rubber	6.2177 KG
			3	Natural rubber	22.7980 KG
			4	Synthetic Rubber	6.2177 KG
			5	Reinforcing Filler	20.725 KG
			6	FR Additive Type 2	7.2538 KG
			7	FR Additive Type 4	0.5181 KG
			8	Activator	1.5542 KG

	9	Anti Oxidants	1.0362 kG
	10	Accelerators	1.0362 kG

Note: 1. There should be a value cap on rubber chemicals (Antioxidant , Accelerators & Retarders) and misc. chemicals as per general note 8 of the Handbook of Procedure, Vol. II

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	14 / NC/7/MEET/Feb/202526/11
Case Status	Case Approved
Party Name	WINDSON CHEMICAL PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM REVIW00004567AM26
RA File Number	52AX04001560 AM23
Licence No and Date	5211002745/01/07/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

S.No.	Export item and total export quantity	Unit Quantity	Name of Import Item	Quantity
1	FORMALDEHYDE RESIN POWDER	1 KG	Methanol (Methanol)	0.523 KG

	MELAMINE/AMINO), WINDBOND BRAND MR/MF/BR/PF/CR (FORMALDEHYDE RESIN POWDER (MELAMINE/AMINO), WINDBOND BRAND MR/MF/BR/PF/CR) QTY: 9685641.0 KG			
			Melamine (Melamine)	0.05 KG
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE				

Case No.	15 / NC/7/MEET/Feb/202526/11
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM REVIW00004083AM26
RA File Number	03AX04003673 AM23
Licence No and Date	0311018710/19/10/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

S.No.	Export item and total export quantity	Unit Quantity	S.No.	Name of Import Item	Quantity
1	All Truck Bus Radial Tyres (Tube less) QTY: 4,000 MT	100 MT	1	Natural Rubber	38.711 MT
			2	Bromo butyl Rubber	2.595 MT
			3	Synthetic Rubber PBR	3.625 MT
			4	Nylon Tyre Cord Fabric – Dipped	0.212 MT
			5	Carbon Black	20.464 MT
			6	Synthetic Resin (Bonding agent such as Tackiflzing Resin/, Resorcinol-Formaldehyde Resin etc.)	1.058 MT

	7	Stearic Acid	0.785MT
	8	Micro Crystalline Wax	0.297 MT
	9	Rubber Chemicals – Retarders	0.104 MT
	10	Structol	0.244 MT
	11	Silicon Dioxide (Sillica)	3.115 MT
	12	Misc Chemicals	0.053 MT
	13	Hydrocarbon Resin	0.1740 MT
	14	Manbond 680C	0.089 MT
	15	Synthetic Rubber SBR	0.484 MT
	16	Bead wire	5.726 MT
	17	SulpurSilane	0.239 MT
	18	Isoprene Rubber SKI	0.093 MT
	19	Rubber Chemicals Antioxidant	1.269 MT
	20	Rubber Chemicals Accelerator s	0.481 MT
	21	Rubber process Oil	0.624 MT
	22	Insoluble Sulphur	0.994 MT
	23	Steel Tyre Cord	16.589 MT
	24	Zinc Oxide	2.306 MT
	25	Wood Rosin	0.301 MT
	26	Soluble Sulphur	0.284 MT

	27	Synthetic Rubber SSBR	0.06 MT
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Note: 1. There should be a value cap on rubber chemicals (Antioxidant, Accelerators & Retarders) and misc. chemicals as per general note 8 of the Handbook of Procedure, Vol. II

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	16 / NC/7/MEET/Feb/202526/11
Case Status	Case Deferred
Party Name	UNIFORM SYNTHETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM REVIW00000252AM25
RA File Number	03AX04000769 AM24
Licence No and Date	0311023870/25/05/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda in its Meeting No. NC/7/MEET/Feb/202526/11 dated 03.03.2026. After deliberation, the Committee decided to call the firm for personal hearing in the next Norms Committee meeting.	

Case No.	17 / NC/7/MEET/Feb/202526/11
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM REVIW00001973AM26
RA File Number	03AX04005587 AM24
Licence No and Date	0311031934/10/03/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

S.No.	Export item and total export quantity	Unit Quantity	S.No.	Name of Import Item	Quantity
1	URETHANE PREPOLYMER (Solid Content 80 % +/- 1%) QTY: 500000 KG	1 KG	1	Adipic Acid	0.1466 KG
			2	Pure Terphthalic Acid	0.1580 KG
			3	Phthalic Anhydride	0.1693 KG
			4	Mono Ethylene Glycol	0.0533 KG

	5	Di Ethylene Glycol	0.2670 KG
	6	Ethyl Acetate	0.2183 KG
	7	2-Methyl -1-3-Propanediol	0.0095 KG
	8	Glycerine	0.0054 KG
	9	DiPhenlmethane Di Isocyanate	0.0396 KG
	10	Dibutyl Tin Dilurate	0.00967 KG
	11	Isophthalic Acid Estocat 4101	0.00377 KG
	12	Adipic Acid BYK 088	0.0193 KG
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	18 / NC/7/MEET/Feb/202526/11
Case Status	Case Rejected
Party Name	JINDAL SMI COATED PRODUCTS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM REVIW00004001AM26
RA File Number	03AX04000865 AM25
Licence No and Date	0311034904/26/06/2024
Norms Committee Decision:	
The Committee examined the case in accordance with the agenda and noted that the norms had been approved earlier vide Meeting No. NC/7/MEET/Feb/202526/11 dated 03.03.2026. The firm subsequently submitted a review application seeking enhancement of the approved norms. After due consideration, the Committee found no justifiable grounds for enhancement. Accordingly, the Committee decided to reject the review request and to maintain status quo.	

Case No.	19 / NC/7/MEET/Feb/202526/11
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM APPLY 00001771AM25
RA File Number	10AX04000081 AM25
Licence No and Date	1011002518/05/07/2024
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/202526/11 dated 03.03.2026:

- (i) Minimum % Assay of Export Item along with copy of COA of Export.
- (ii) Maximum % Assay of Import item along with copy of COA of import from foreign supplier.
- (iii) Stepwise process details along with wastage in each step.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	20 / NC/7/MEET/Feb/202526/11
Case Status	Case Approved
Party Name	SUBHAM OILS & RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM APPLY 00001469AM26
RA File Number	02AX04000187 AM26
Licence No and Date	0211008896/12/06/2025

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

S.No.	Export item and total export quantity	Unit Quantity	S.No.	Name of Import Item	Quantity
1	Alkyd Resin 70% (Alkyd Resin 70% (containing Distilled Soya Fatty Acid 228813.48Kgs, Phthalic Anhydride187790.40Kgs., Pentaerythritol132474.30Kgs., Benzoic Acid 15456Kgs., Mixed Xylene23118.48Kgs., Industrial Solvent 214469.64 Kgs.)) QTY: 802122 KG	1 KG	1	Distilled Soya Fatty Acid (Distilled Soya Fatty Acid)	0.3067 KG
			2	Phthalic Anhydride (Phthalic Anhydride)	0.2544 KG
			3	Pentaerythritol (Pentaerythritol)	0.1659 KG
			4	Benzoic Acid (Benzoic Acid)	0.0209 KG
			5	Mixed Xylene (Mixed Xylene)	0.0291 KG
			6	Industrial Solvent (Industrial Solvent)	0.2700 KG

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	21 / NC/7/MEET/Feb/202526/11
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM APPLY 00001498AM26
RA File Number	10AX04000092 AM26
Licence No and Date	1011003203/13/06/2025
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/202526/11 dated 03.03.2026: (i) Minimum % Assay of Export Item along with copy of COA of Export. (ii) Maximum % Assay of Import item along with copy of COA of import from foreign supplier. (iii) Stepwise process details along with wastage in each step. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	22 / NC/7/MEET/Feb/202526/11
Case Status	Case Deferred
Party Name	TOPPAN SPECIALITY FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM APPLY 00002930AM26
RA File Number	30AX04000207 AM26
Licence No and Date	3011007604/28/08/2025
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/202526/11 dated 03.03.2026: (i) Manufacturing process in detail justifying 33.5 % wastage (wastage at each stage of manufacturing) Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	23 / NC/7/MEET/Feb/202526/11
Case Status	Case Deferred
Party Name	TOPPAN SPECIALITY FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM APPLY 00002938AM26
RA File Number	30AX04000293 AM26
Licence No and Date	3011007618/29/08/2025

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/202526/11 dated 03.03.2026:

(i) Manufacturing process in detail justifying 33.5 % wastage (wastage at each stage of manufacturing)

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	24 / NC/7/MEET/Feb/202526/11
Case Status	Case Approved
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM APPLY 00002946AM26
RA File Number	03AX04002451 AM26
Licence No and Date	0311046938/01/09/2025

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export item	Quantity	Import Item	Quantity
XLPE SIOPLAS COMPOUND	2000.0 MT	LLDPE Granules	1998.8 MT
		Tri Methoxy Vinyl Silane	28 MT
		Di- Cumylperoxide (DCP)	1.6 MT
		Antioxidant	1.6 MT
		Dibutyl Tin Dilaurate (DBTDL)	20 MT

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	25 / NC/7/MEET/Feb/202526/11
Case Status	Case Approved
Party Name	TULSI POLY FILM PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM APPLY 00003054AM26
RA File Number	09AX04000573 AM26
Licence No and Date	0911010417/04/09/2025

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export item and total export quantity	Unit Quantity	Import Item	Quantity
STRETCH FILM (97242.80 KGS OF LLDPE AS NET CONTENT)) QTY: 101000.0 KG	1 KGS	LLDPE GRANUELS (RAW MATERIAL)	1.01094 KG

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	26 / NC/7/MEET/Feb/202526/11
Case Status	Case Deferred
Party Name	PARIKH FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM APPLY 00003072AM26
RA File Number	08AX04000946 AM26
Licence No and Date	0811016059/08/09/2025

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/202526/11 dated 03.03.2026:

(i) Please provide manufacturing process in details with wastage at each stage of manufacturing to justify 40% wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	27 / NC/7/MEET/Feb/202526/11
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM APPLY 00003111AM26
RA File Number	08AX04000882 AM26
Licence No and Date	0811016087/09/09/2025

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/202526/11 dated 03.03.2026:

(i) Please provide generic name of import and export items with specification along with weight.

(ii) Weight of each export product

(iii) Justification of 20% wastage

(iv) Material balance between import item and export item on weight basis

(v) Please provide step wise manufacturing process in details.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	28 / NC/7/MEET/Feb/202526/11
Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM APPLY 00003356AM26
RA File Number	03AX04003128 AM26
Licence No and Date	0311047518/22/09/2025

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/202526/11 dated 03.03.2026:

(i) Please provide the weight of export product.

(ii) Please provide material balance sheet.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	29 / NC/7/MEET/Feb/202526/11
Case Status	Case Approved
Party Name	TAYAJE AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM APPLY 00003442AM26
RA File Number	05AX04002256 AM26
Licence No and Date	0511035370/26/09/2025

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export item and total export	Unit Quantity	Import Item	Quantity
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quantity			
PVC COMPOUND GRADE TE-01(PVC COMPOUND GRADE TE-01) QTY: 1000000.0 KG	1 KG	PVC RESIN GRADE: P-700, P-1000, P-1000F,LS 100, LS 100S, SG-5, HS1000R, DG1000S, DG 700, DG1000K, LS 100H(PASTE / SUSPENSION GRADE)	0.7956 KG
		CALCIUM CARBONATE GRADE ACMA 8 & ACMA 5(CALCIUM CARBONATE GRADE)	0.1122 KG
		TRI OCTYL TRIMELLITATE (TOTM)(LIQUID)	0.0659 KG
		ZINC BORATE(ZINC BORATE)	0.0371 KG
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	30 / NC/7/MEET/Feb/202526/11
Case Status	Case Approved
Party Name	PLASMIX PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM APPLY 00003448AM26
RA File Number	07AX04001145 AM26
Licence No and Date	0711015761/26/09/2025

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export item and total export quantity	Unit Quantity	Import Item	Quantity
POLYPROPYLENE SHEET 1 KG CORRUGATED(100% POLYPROPYLENE SHEET CORRUGATED - (2MM) 460 GSM (Polypropylene Homopolymer the net content of the imported item is 57194.18 KGS of polypropylene-homopolymer)) QTY: 57194.0 KG	1 KG	Polypropylene Granules(Polypropylene Granules)	1.0500 KG
POLYPROPYLENE SHEET 1 KG CORRUGATED(100% POLYPROPYLENE SHEET CORRUGATED - (4MM) 670 GSM (Polypropylene Homopolymer the net	1 KG	Polypropylene Granules(Polypropylene Granules)	1.0500 KG

content of the imported item is 56979.3 KGS of polypropylene-homopolymer)) QTY: 56979.0 KG			
POLYPROPYLENE SHEET 1 KG CORRUGATED(100% POLYPROPYLENE SHEET CORRUGATED - (4MM) 670 GSM (Polypropylene Homopolymer the net content of the imported item is 51941.22 KGS of polypropylene-homopolymer)) QTY: 51941.0		Polypropylene Granules(Polypropylene Granules)	1.0500 KG
POLYPROPYLENE SHEET 1 KG CORRUGATED(100% POLYPROPYLENE SHEET CORRUGATED - (4MM) 670 GSM (Polypropylene Homopolymer the net content of the imported item is 77542 KGS of polypropylene-homopolymer)) QTY: 77542.0		Polypropylene Granules(Polypropylene Granules)	1.0500 KG
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	31 / NC/7/MEET/Feb/202526/11
Case Status	Case Approved
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM APPLY 00003485AM26
RA File Number	03AX04003158 AM26
Licence No and Date	0311047755/30/09/2025

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export item	Quantity	Import Item	Quantity
XLPE SIOPLAS COMPOUND	2000.0 MT	LLDPE Granules	1998.8 MT
		Tri Methoxy Vinyl Silane	28 MT
		Di- Cumylperoxide (DCP)	1.6 MT

		Antioxidant	1.6 MT
		Dibutyl Tin Dilaurate (DBTDL)	20 MT
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	32 / NC/7/MEET/Feb/202526/11
Case Status	Case Approved
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM APPLY 00003504AM26
RA File Number	05AX04002334 AM26
Licence No and Date	0511035451/01/10/2025

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under: -

Export item and total export quantity	Unit Quantity	Import Item	Quantity
THERMOPLASTIC RUBBER COMPOUND (THERMOPLASTIC RUBBER COMPOUND) QTY: 500000.0 KG	1 KG	STYRENE BUTADIENE STYRENE(STYRENE BUTADIENE STYRENE)	0.7755 KG
		STYRENE ETHYLENE BUTADIENE STYRENE(STYRENE ETHYLENE BUTADIENE STYRENE)	0.1971 KG
		GENERAL PURPOSE POLYSTYRENE(GENERAL PURPOSE POLYSTYRENE)	0.0317 KG
		TITANIUM DIOXIDE(TITANIUM DIOXIDE)	0.0238 KG
		POLY ETHYLENE WAXES(POLY ETHYLENE WAXES)	0.0010 KG
		ANTIOXIDANT (1010)(ANTIOXIDANT (1010))	0.0010 KG

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	33 / NC/7/MEET/Feb/202526/11
Case Status	Case Approved
Party Name	PASUPATI ACRYLON LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026		
HQ File Number	HQRNORM APPLY 00003521AM26		
RA File Number	05AX04002289 AM26		
Licence No and Date	0511035477/03/10/2025		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export item and total export quantity	Unit Quantity	Import Item	Quantity
METALLISED CAST POLYPROPYLENE FILM (METALLISED CPP FILM) QTY: 500000 KG	1 KG	POLYPROPYLENE(GRADE RD 368 CF , HD 915 CF)	0.6695 KG
		PPYLENE COPOLYMERS(GRADE RD 265 CF)	0.3605 KG
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	34 / NC/7/MEET/Feb/202526/11
Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026
HQ File Number	HQRNORM APPLY 00003675AM26
RA File Number	03AX04003343 AM26
Licence No and Date	0311048045/10/10/2025
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/202526/11 dated 03.03.2026:	
(i) Please provide the weight of export product	
(ii) Please provide material balance sheet	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	35 / NC/7/MEET/Feb/202526/11		
Case Status	Case Deferred		
Party Name	VEEJAY POLYPLAST LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202526/ 11 and 03/03/2026		
HQ File Number	HQRNORM APPLY 00003741AM26		
RA File Number	09AX04000648 AM26		

Licence No and Date	0911010664/14/10/2025
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/202526/11 dated 03.03.2026: (i) Please provide manufacturing process in details justifying wastage claimed. (ii) Net content of aluminium in export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	